

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 25.3.98

OA 282/95

Subhash Chander Daiya, Painter under Inspector of Works (Construction), Lalgarh, Bikaner.

... Applicant

Versus

- Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- Chief Administrative Officer (Construction), Northern Railway, Kashmeri Gate, Delhi.
 - 3. Dy.Chief Engineer (Construction), Northern Railway, 30, Civil Lines, Bikaner.
 - 4. Divisional Railway Manager, Northern Railway, Divisional Office, Bikaner.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN
HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Y.K.Sharma

For the Respondents

... Mr.V.D.Vyas

ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Subhash Chander Daiya, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, mainly praying for regularisation of his services as a Painter scale Rs.950-1500 (RPS).

- 2. We have heard the learned counsel for the parties and have gone through the records of the case.
- 3. Applicant's case is that he was appointed as a casual labour Painter on 18.12.84. He also passed the medical examination for appointment to the post of Painter vide Annexure A-4 dated 2.3.88. He was granted temporary status w.e.f. 13.12.85. Since the railway administration formulated a policy of subjecting a Casual Labour holding temporary status to screening for regularisation in a Group-D post, the applicant was compelled to approach this Tribunal. It is categorically stated by the respondents that the applicant was engaged as a casual labour daily rated Painter on 18.12.84.
- 4. The learned counsel for the applicant has drawn our attention to the $C_{\rm KWR}$ instructions of the Railway Board dated 9.4.97, para-3 of which reads as follows:-



- "3. The question of regularisation of the Casual Labour working in Group'C scales has been under consideration of the matter. After carefu consideration of the matter, Board have decided that the regularisation of Casual Labour working in Group'C' scales may be done on the following lines:
- i) All casual labour/substitutes in Group'C' scales whether they are Diplom Holders or have other qualifications, may be given a chance to appear i examinations conducted by RRB or the Railways for posts as per their suitability and qualification without any age bar.
- ii) Notwithstanding (i) above, such of the Casual Labour in Group'C' scale as are presently entitled for absorption as Skilled artisans against 25 of the promotion quota may continue to be considered for absorption a such.
- iii) Notwithstanding (i) and (ii) above, all casual labour may continue to b considered for absorption in Group'D' on the basis of the number of day put in as casual labour in respective Units."
- 5. Applicant's contention is that his case falls within the ambit of item (ii) c para-3 of the Railway Board's instructions dated 9.4.97, referred to above.
- 6. In the circumstances, we direct the respondents to consider the case of the applicant for regularisation in the post of Painter (a Group'C' post) against 2 promotion quota in terms of the provisions contained in para-3 of the Railw Board's circular dated 9.4.97, referred to above, subject to his passing the suitability test as per his turn and seniority and subject to the availability vacancy. This application stands disposed of accordingly with no order as to costs

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ADM.MEMBER

CKN hi (GOPAL KRISHNA)

VICE CHAIRMAN

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Part II and III destroyed in my presence on 5-4-2 604 under the supervision of section officer (1) as per order dated 2112/2 603

Section officer (Record)

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